

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.109- C.P.(IB)/179(AHM)2023  
ITEM No.110- IA/382(AHM)2024  
in  
C.P.(IB)/179(AHM)2023

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Shreenathji Tradecorp Pvt Ltd  
V/s  
Maya Construction Company Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 22/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : None  
For the Respondent : Mr. Parth Agarwal, Adv (Proxy)

**ORDER**

**IA/382(AHM)2024**

Ld. Counsel appears and submits that purshis has been filed on behalf of the Respondent on 22.03.2024 vide inward diary no. 2569. Being proof of deposit of cost of Rs. One lakh in Prime Minister National Relief Fund. The same is taken on record. In terms of order dated 24.11.2023 reply was allowed to be filed subject to the cost of Rs. One lakh. Since the cost has been paid in terms of extended order dated 18.03.2024. Therefore, Reply filed by the Respondent on 01.12.2023 is taken on record. Further order dated 17.03.2024 is modified to the extent the respondent is permitted to participate in the proceedings and ex-parte is recalled.

Accordingly, **IA/382(AHM)2024** is disposed of.

**C.P.(IB)/179(AHM)2023**

Let rejoinder if any be filed by the applicant within 7 days from this order with advance copy to the opposite counsel as well as along with Form-D.

Re-list on- 13.05.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**